

3

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI BIKKI RAVEENDRA BABU – MEMBER JUDICIAL
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.08.2018 AT 10.30
AM**

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|----------------------------------|--------------------------------------|
| TRANSFER PETITION NO. | |
| COMPANY PETITION/APPLICATION NO. | CP (IB)No. 448 /09/HDB/2018 |
| NAME OF THE COMPANY | N.A.M Expressway Ltd |
| NAME OF THE PETITIONER(S) | Aujtomark Industrues Private Limited |
| NAME OF THE RESPONDENT(S) | N.A.M Expressway Ltd |
| UNDER SECTION | 9 of IBC |

Counsel for Petitioner(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|--|------------|
| TAPASVILAL DEORA | PCS | cstapasvideora@gmail.com 9966299213 | Tapasvilal |
| | | | |

Counsel for Respondent(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|--|-----------|
| Avinash Desai | Advocate | avinash@desai 9908888234 lawoffices.com | Pranav |
| Pranav Munigela | Advocate | | |

ORDER

Learned PCS Mr.Tapasvilal Deora present for Petitioner.
Learned counsel Mr.Avinash Desai and Mr.Pranav Munigela
present for Respondent.

Mr.Avinash Desai filed vakalat for Respondent.

Petitioner filed proof of dispatch of copy of petition on
Respondent.

Petitioner is directed to issue notice of date of hearing to the
Respondent and file proof of service.

Registry is directed to issue notice to the Respondent.

Respondent shall file counter if any, within two weeks serving
copy in advance to the petitioner and file proof of service.

List the matter on 10.09.2018.


MEMBER JUDICIAL